

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 42**

**C.P.(IB)1186/MB/2020**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES:    **BANK    OF    BARODA    V/s    USHA**  
**JAWAHARLAL GANGARAMANI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P.(IB)1186/MB/2020**

- 1) Ms. Ruchita Jain, Ld. Counsel for the Financial Creditor, Mr. Rohit Giri, Ld. Counsel for the Resolution Professional and Ms. Anjali Shahi, Ld. Counsel for the Respondent/Personal Guarantor are present.
- 2) Ld. Counsel for the Respondent seeks some time to proceed further in the matter contending that the Arguing Counsel is not available.
- 3) At request, stand over to 23.07.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare